

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

IA No. 1174 of 2017 in DFR No. 3655 of 2017

Dated: 10th January, 2018

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

M/s. Vedanta Limited	Appellant(s)
Vs.		
Central Electricity Regulatory Commission &Ors.	Respondent(s)

Counsel for the Appellant(s) : Mr. Matrugupta Mishra
Mr. Nishant Kumar
Ms. Shikha Ohri

Counsel for the Respondent(s) : -

ORDER

(IA No. 1174 of 2017 for delay in filing Main Order & Review Order

The learned counsel, Mr. Matrugupta Mishra, appearing for the Appellant prays for one week time to file additional affidavit explaining the reason of delay in filing the appeal.

The submission made by the learned counsel, as stated above, is placed on record.

In the light of above, he is granted one week time to file additional affidavit explaining the reason of delay in filing the appeal.

List the matter on **30.01.2018.**

**(S.D. Dubey)
Technical Member**

ss/js

**(Justice N.K. Patil)
Judicial Member**